

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8609/2023

(Arising out of impugned judgment and order dated 07-07-2023 in CRLA No. 203/2017 passed by the High Court of Judicature at Madras)

PURUSHOTHAMAN

Petitioner(s)

VERSUS

STATE OF TAMIL NADU

Respondent(s)

(FOR ADMISSION and I.R. and IA No.134875/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.134876/2023-EXEMPTION FROM FILING O.T.)

Date : 28-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. S. Gowthaman, AOR
Mr. B Karunakaran, Adv.
Mrs. K Balambihai, Adv.
Mr. Ajith Williyam S, Adv.
Mr. P Shankar, Adv.
Mr. Ajay Parbu S, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and exemption from filing official translation are allowed.

Issue notice returnable on 4th September, 2023.

In the meanwhile, the order of suspension of sentence passed by the High Court on 12th January, 2018 in favour of the petitioner will continue to operate.

However, we make it clear that as and when the appeal is fixed for hearing, the petitioner will cooperate with the High Court and will not seek adjournment on unnecessary grounds.

Liberty is granted to serve the standing counsel for the respondent-State in addition.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER